

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 3350
TO BE ANSWERED ON 15.03.2018

DMFs UNDER PMKKKY

3350. DR. KIRIT P. SOLANKI:
SHRI LAXMI NARAYAN YADAV:

Will the Minister of MINES be pleased to state:

- (a) the salient features of the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) and the current status of its implementation in the country;
- (b) the number of beneficiaries currently enrolled thereunder and the number of Scheduled Tribes availing its benefits;
- (c) the details of District Mineral Foundations set up under the yojana in the country including Gujarat and Madhya Pradesh, State/UT/location-wise;
- (d) the funds allocated under the same during the last three years and the current year, State/UT-wise; and
- (e) the details of the works carried out thereunder for development of areas affected by mining related operations in the said locations especially Sagar region of Madhya Pradesh and for the welfare of the people of the mining affected areas?

ANSWER

THE MINISTER OF STATE FOR MINES AND COAL (SHRI HARIBHAI PARTHIBHAI CHOUDHARY)

(a) to (e): 1. The Central Government has issued directions to the State government to incorporate the scheme of "Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY)" in the rules framed by them for the District Mineral Foundations (DMF) and implement the scheme. The State Governments have established DMFs in the districts affected by mining related operations with the objective to work for the interest and benefit of persons, and areas affected by such operations [as prescribed under section 9B of the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957]. The holders of the mining leases pay to the DMFs, in addition to royalty, an amount equivalent to such percentage of royalty as prescribed by the Central Government.

2. The scope of activities laid down for utilisation of funds covers the following –

- (a) At least 60% of PMKKKY funds to be utilized on high priority areas such as, (i) drinking water supply; (ii) environment preservation and pollution control measures; (iii) health care (iv) education; (v) welfare of women and children; (vi) welfare of aged and disabled people; (vii) skill development; and (viii) Sanitation.
- (b) Up to 40% of the PMKKKY funds to be utilized on other priority areas such as, (i) physical infrastructure; (ii) irrigation; (iii) energy and watershed development; and (iv) any other measures for enhancing environmental quality in mining district.

3.. As on 31.01.2018, DMFs have been established in 337 district of twelve major mineral producing states viz Andhra Pradesh, Chhattisgarh, Goa, Gujarat, Jharkhand, Karnataka, Maharashtra, Madhya Pradesh, Odisha, Rajasthan, Telangana and Tamilnadu, The details of collection & utilisation of DMF funds are maintained at the district level and mandated to be provided on the website of the respective DMFs and it is not maintained centrally. However, as per the information provided by the State Governments, a statement of establishment of DMFs, funds collection and project sanctioned amount in 12 major minerals rich States including Gujarat and Madhya Pradesh is given below

Figures in crore

Statement of establishment of DMFs ,Collection and Project Sanctioned Amount under PMKKKY of the 12 Major Mineral Producing States as per information provided by the respective State Governments (till 31.01.2018)					
Sl. No	State	Number of districts in which DMF has been set up	Funds collected under DMFs (in Rs. Crores)	Project Sanctioned Amount (in Rs. Crores)	Total Number of projects/schemes sanctioned
1	Andhra Pradesh	13	397	397	3700
2	Chattisgarh	27	2557	2795	25905
3	Goa	2	154	00	00
4	Gujarat	32	301	148	2873
5	Jharkhand	24	2508	1727	1123
6	Karnataka	30	835	353	5896
7	Maharashtra	35	581	172	808
8	Madhya Pradesh	51	1564	1473	4193
9	Odisha	30	4047	2311	10142
10	Rajasthan	33	2110	903	4849
11.	Telangana	30	1394	28	219
12.	Tamilnadu	30	202	00	00
Total		337	16650	10307	59708

4. The details of the works carried out for development of areas affected location-wise by mining related operations are not maintained centrally. However, the details as per the information provided by the State Government of Madhya Pradesh in respect of Sagar region as 31.01.2018 is as given below

Figures in crore

Sl. No	Name of District	Total collected funds	High priority area(60%)			Other priority areas(40%)		
			Number of projects/schemes sanctioned	Project Sanctioned Amount	Expenditure	Number of projects/schemes sanctioned	Project Sanctioned Amount	Expenditure
1	Sagar	0.11	0	0	0	0	0	0
2	Damoh	19.50	37	3.38	0.96	55	7.65	2.05
3	Panna	3.66	28	1.56	0.77	0	0	0
4	Chhattarpur	0.14	0	0	0	0	0	0
